

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2498
ANSWERED ON 5TH MARCH, 2020

ACCIDENTS AFTER IMPLEMENTATION OF NEW MOTOR VEHICLE ACT-2019

†2498. SHRI JAGANNATH SARKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of road accidents occurred after implementation of the new Motor Vehicle Act-2019;
- (b) the details of the steps taken by the Government to bring down the number of road accidents;
- (c) the number of cases of violation of traffic rules reported after implementation of the new Motor Vehicle Act, particularly relating to West Bengal;
- (d) the total amount of penalty recovered from September 2019 to 31 January 2020 as a result thereof; and
- (e) whether any cases of traffic rules violation by the traffic police personnel have come to the notice of the Government and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The data on number of road accidents that have taken place after implementation of the Motor Vehicles (Amendment) Act, 2019 have not get been received by the Ministry.
- (b) The Ministry has taken various initiatives to promote road safety which include the following:

The Motor Vehicle (Amendment) Act, 2019 passed by Parliament focuses on road safety and

includes, inter-alia, revision in penalties for traffic violations, electronic monitoring of the same, enhanced penalties for juvenile driving, computerization/automation of vehicle fitness and driving, tests, recall of defective vehicles, streamlining the third party insurance and payment of increased compensation

for hit and run cases etc. The Amendment has strengthened the Law to improve the road Safety scenario and reduce loss of lives.

The Ministry of Road Transport & Highways has notified “Member of Parliaments’ Road Safety Committee” in each district of the country to promote awareness amongst road users under the chairmanship of Hon’ble Member of Parliament (Lok Sabha) from the district.

The Ministry issues regulations to improve vehicle safety standards, undertakes site specific interventions to address black spots, and also mobilises various activities to promote road safety such as road safety advocacy and awareness programmes. Ministry has notified fitment of Speed Limiting devices on all transport vehicles, issue of Guidelines for protection of Good Samaritans. Besides,

- (i) Scheme for setting up of model Driving Training Institutes in States/UTs with central assistance.
- (ii) Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- (iii) Observance of National Road Safety Week every year for spreading awareness and strengthening road safety.
- (iv) Road safety has been made an integral part of road design at planning stage.
- (v) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs.
- (vi) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- (vii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- (viii) Removal of Liquor Shops as per directions of Hon’ble Supreme Court vide circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

(c) to (e) The Ministry does not compile such data of violation of traffic rules and amount of recovered on traffic rules violation. This are under the jurisdiction of State.
